



KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION

**THE KARNATAKA MOTOR VEHICLES TAXATION
(AMENDMENT) BILL, 2014
(L.A. Bill No. 35 of 2014)**

A Bill further to amend the Karnataka Motor Vehicles Taxation Act, 1957.

Whereas it is expedient further to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty fifth year of the Republic of India as follows:-

1. Short title and commencement:- (1) This Act may be called the Karnataka Motor Vehicles Taxation (Amendment) Act, 2014.

(2) It shall come into force with effect from the first day of March, 2014.

2. Amendment of section 3.- In the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) (hereinafter referred to as the principal Act), in section 3, in sub section (1), in the fourth proviso,-

(i) the explanation shall be renumbered as Explanation 1 and after explanation 1 as so renumbered, the following shall be inserted, namely:-

"Explanation-2.- In respect of motor vehicles registered outside the State of Karnataka and which are in the State for a period exceeding thirty days, notwithstanding anything contained in the

provisions of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), and in any order or direction contained in any judgment or order of any Court, tax shall be levied as specified in Parts A1, A2, A4, A5, A6, A7 and A8 as the case may be"; and

(ii) in clause (d), after the words "the cost of which exceeds rupees fifteen lakhs", the words, figures and brackets "other than those registered outside the State and covered with a permit issued under sub-section (9) of section 88 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988)" shall be inserted.

3. Amendment of Schedule.- In schedule to the Principal Act,-

(1) in part A, in item 4,-

(i) in sub-item (1), for clause (b) the following shall be substituted, namely:-

"(b) Motor Cabs other than those	100.00
liable to be taxed in clause (c) for	
every passenger"	

(ii) after clause(b), the following shall be inserted, namely:-

"(c) Motor cabs registered outside the	500.00
State and covered with a permit	
issued under sub-section (9) of	
section 88 of the Motor Vehicles Act,	
1988 (Central Act 59 of 1988) for	
every passanger"	

(iii) in sub-item (4), in column (2), for the words and brackets "Vehicles permitted to carry six passengers (Motor Cabs and Maxi Cabs)", the words "Maxi Cabs" shall be substituted.

(2) in Part A8, in the heading, after the words "the cost of which exceeds rupees fifteen lakhs", the words, figures and brackets "other than those registered outside the State and covered with a permit issued under sub-section (9) of section 88 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988)" shall be inserted.

STATEMENT OF OBJECTS AND REASONS

To give effect to the proposals made in the Budget Speech of 2014-15, it is considered necessary to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act No. 35 of 1957).

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

RAMALINGAREDDY
Minister for Transport

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly

ANNEXURE

**Extract from the Karnataka Motor Vehicles Taxation Act, 1957
(Karnataka Act No. 35 of 1957)**

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3. Levy of tax.- (1) XXX

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XXX

Explanation.—A motor vehicle of which the certificate of registration is current shall, for the purposes of this Act, be deemed to be a vehicle suitable for use on roads.

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(d) in the case of Motor Cabs the cost of which exceeds Rupees ten lakhs, tax shall be levied at the rates specified in Part-A8 of the schedule.

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XXX

XXX

Schedule XXX

XXX

XXX

(b) Not more than five passengers (motor cab), for every passenger 100.00

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XXX

XXX

(4) Vehicles permitted to carry six passengers (motor cabs and Maxicabs);—

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Part-A8
[See Section 3 (1)]

Lifetime Tax for Motor Cabs the cost of which exceeds Rupees ten lakhs

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